

SHRI RAM SUBHAG SINGH: Actually, Sir, the points raised were large in number and so it was thought . . .

MR. CHAIRMAN: Copies of the statement could be circulated to Members.

SHRI RAM SUBHAG SINGH: That is a very big document, Sir. As you know, so many points are raised here during speeches. Anyway, if the reply is not found satisfactory, we shall see that suitable action is taken.

RESIGNATION BY SHRI T. PANDE

MR. CHAIRMAN: I have to inform Members that Shri T. Pande, Member representing the State of Uttar Pradesh has resigned his seat in the Rajya Sabha from the 16th December, 1964.

SHRI A. B. VAJPAYEE (Uttar Pradesh): Has the hon. Member given any reason for his resignation?

MR. CHAIRMAN: I don't think so.

SHRI LOKANATH MISRA (Orissa): Mr. T. N. Singh's election.

THE INSECTICIDES BILL, 1964

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH (SHRI P. S. NASKAR): Sir, I beg to move for leave to introduce a Bill to regulate the import, manufacture, sale, transport, distribution and use of insecticides with a view to prevent risk to human beings or vertebrate animals, and for matters connected therewith.

The question was put and the motion was adopted.

SHRI P. S. NASKAR: Sir, I introduce the Bill.

THE KERALA APPROPRIATION BILL, 1964

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1964-65, as passed by the Lok Sabha, be taken into consideration."

Hon. Members are aware that by virtue of the Proclamation issued by the President on the 10th September, 1964, under article 356 of the Constitution, the powers of the State Legislature of Kerala are now exercisable by or under the authority of Parliament.

[THE DEPUTY CHAIRMAN in the Chair]

It is therefore necessary to approach Parliament for obtaining Supplementary Grants and passing the connected Appropriation Bill to cover the additional requirements of the State in the current financial year. Accordingly, Supplementary Demands and Appropriations for the State of Kerala were presented to both the Houses of Parliament in two batches on the 25th September 1964 and the 24th November 1964. The first batch though presented to Parliament in the last Session, could not be taken up for consideration in that Session for want of time and it was left to be considered in this Session.

The present Bill arises out of the Supplementary Demands of Rs. 34,68,500 voted by the Lok Sabha on the 8th December, 1964 and the expenditure of Rs. 96,100 charged on the Consolidated Fund of Kerala. The Supplementary Demands State-ments presented to the House give the full explanations in support of the proposals and it is not, therefore, necessary for me to go into them in